

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI

BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.3050/Del/2014
Assessment Year: 2009-10

Jubilant Energy (Kharsang) Pvt.
Ltd., A-80, Sector-2
Noida UP 201301
PAN No.AABCE2251K

Vs.

ACIT
Circle - 4 9(1)
New Delhi

CORRIGENDUM

On perusal of the uploaded order dated 27.03.2023 passed in the above mentioned appeal, it is noticed that some inadvertent mistakes have crept into the Tribunal order which are rectified as below:

1. In the caption of the order, the name of the company written as 'Jubilant' may be read as 'Jubilant'
2. In the first para, second line, A.Y 2013-14 may be read as A.Y '2009-10'.
3. In second page at Para 4 third line the amount mentioned as Rs. 9,19,93,459/- may be read as 'Rs. 9,11,93,459/-'.
4. In second page at Para 4 last line, the amount mentioned as Rs. 91,11,93,459/- may be read as 'Rs. 9,11,93,459/-'.

2. Other contents of the order dated 27.03.2023 will remain unchanged.

3. Accordingly, the Registry is directed to ensure immediate compliance of this Corrigendum order on the relevant record of this appeal as well as on the relevant uploaded order dated 27.3.2023.

Corrigendum order pronounced on 12.04.2023.

Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Dated : 12.04.2023

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi